

**THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Web-based Video Conferencing platform)**

**ITEM No.05
C.P.(IB)No.142/BB/2019**

IN THE MATTER OF:

Corporation Bank ...Petitioner
v.
M/s. Yojaka India Pvt. Ltd. ...Respondent

Order Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 07.12.2021

CORAM:

**SHRI AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri V B Ravi Shankar
For the Respondent : Shri Y. Suryanarayana with
Shri Yogendra Achar

ORDER

1. Heard Shri V B Ravi Shankar, learned Counsel for the Petitioner and Shri Y. Suryanarayana with Shri Yogendra Achar, learned Counsel for the Respondent.
2. When this matter is taken up for hearing, Shri Suryanarayana, learned Counsel for the Respondent submits that the Hon'ble High Court of Karnataka in W.P.No.16992/2021 vide its order dated 01.12.2021 has passed certain orders and issued certain directions. Though a memo has been filed to this effect, the learned Counsel seeks two weeks time to place the said order before this Tribunal. The learned Counsel is permitted to

—Sd—

file the copy of the order said to have been passed by the Hon'ble High Court of Karnataka after service on the Petitioner Counsel along with fresh memo.

3. List the C.P. on **05.01.2022**.

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-sd-

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)

Shruthi